

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C)
093/2014

No(s). 28092-28

HARI SHANKAR RAI
(s)

Petitioner

VERSUS

STATE OF U.P & ORS
(s)

Respondent

(with office report)

Date : 30/11/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Devendra Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time as last chance is given to the Ld.counsel for
the petitioner to comply with the terms of the order dated 21.07.2015
of this Court in respect of the respondent Nos.1 & 3.

Ld.counsel for the respondent No.2 has failed to
cure the defects in the vakalatnama in spite of last chance
granted.
Therefore, the matter shall be processed for listing b
efore the
Hon'ble Judge in Chambers for further directions. Await orders and
list thereafter.
Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.11.30
16:35:45 TLT
Reason:

(M V RAMESH

)

Registrar

SB